

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 163/RC/2021

- Subject** : Petition under Section 79(1)(c) and (h) of the Electricity Act, 2003 read with relevant clauses of Indian Electricity Grid Code seeking permission for scheduling power from Tashding HEP by the Eastern Regional Load Despatch Centre.
- Date of Hearing** : 23.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Shiga Energy Private Limited (SEPL)
- Respondent** : Energy & Power Department, Government of Sikkim (EPD, Sikkim) and Anr.
- Parties present** : Shri Anand K. Ganeshan, Advocate, SEPL
Shri Amal Nair, Advocate, SEPL
Ms. Shivani Verma, Advocate, SEPL
Shri Ranjit Pal, ERLDC
Shri Alok Mishra, ERLDC
Shri Debajyoti Majumdar, ERLDC

Record of Proceedings

The instant petition is filed by Shiga Energy Private Limited (SEPL) for permission to schedule the power generated at the Petitioner's hydro based generating station at Tashiding in the State of Sikkim, by the Eastern Regional Load Despatch Centre.

2. Learned counsel for the Petitioner submitted that the Petitioner wrote a letter, dated 8.8.2023, to EPD, Sikkim to provide the current status of the implementation of the evacuation system, which was under the scope of the State of Sikkim as per the directions vide RoP dated 8.6.2023. Neither a reply has been filed in the petition nor a reply to the letter dated 8.8.2023 has been received from the State of Sikkim. As per the last discussion held between the parties, EPD, Sikkim informed that tentatively the evacuation system under its scope is to come up by March 2024.

3. The representative of ERLDC submitted that ERLDC has filed its reply vide affidavit dated 24.7.2023 and the same may be considered.



4. The Commission observed that the COD of Tashiding HEP was achieved on 6.11.2017 and the Petitioner has sought approval of the Commission in 2021. The Commission further observed that the Petitioner should have come earlier.

5. The Commission directed the Petitioner to file its rejoinder to the reply filed by ERLDC, if any, by 11.9.2023 and observed that no request for an extension of time will be entertained.

6. After hearing the parties, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

